

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.203/00502/2020**

Jabalpur, this Monday, the 28<sup>th</sup> day of September, 2020

**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER  
HON'BLE MS. NAINI JAYASEELAN, ADMINISTRATIVE MEMBER**



Madhukar Ramaji Waghade, S/o Ramaji Waghade,  
Aged 69 years, R/o Khat, Tehsil Mouda, District Nagpur,  
(Maharashtra) Present Address: C/o Kushal Rawat, R/o  
Mahaveer Nagar, Sahyog Park, Dist:- Raipur (CG)-492006  
-Applicant

(By Advocate – **Shri Akash Kumar Kundu**)

**V e r s u s**

1. Union of India, through General Manager,  
South East Central Railway, New GM Building,  
District-Bilaspur Chhattisgarh 495004
2. Senior Divisional Personnel Officer,  
Divisional Officer, Personnel Department,  
South East Central Railway,  
District-Bilaspur (Chhattisgarh)-495004
3. Divisional Railway Manager, Bilaspur Division,  
South East Central Railway, Divisional Office,  
District Bilaspur, C.G. - **Respondents**

(By Advocate – **Shri Vivek Verma**)

**O R D E R(ORAL)**

**By Ramesh Singh Thakur, JM:-**

Heard.

2. This Original Application has been filed against the act of omission and commission on the part of respondent No.4

whereby the terminal benefits of deceased brother of the applicant has been withheld.



3. It has been submitted by the counsel for the applicant that brother of the applicant was a railway employee who died on 13.09.1980 while working as Senior Section Clerk under the respondent department. The terminal benefits of total 31,380/- is lying with the respondent department for which the present applicant had obtained his succession certificate (Annexure A-2). After obtaining the succession certificate the same was placed with the representation to release the amount of the terminal benefits before the respondent department. A copy of the representation dated 01.05.2019 is annexed as Annexure A-3.

4. Thereafter, the applicant filed application under RTI asking joining date of the applicant's brother. The respondent department stated in the RTI information that the correct PF No. is not submitted hence it is not possible to provide joining date of the deceased employee (Annexure A-4).

5. The applicant had again filed the representation dated 15.07.2020 (Annexure A-5), which has not been decided by the respondents till date.



6. At this stage counsel for the applicant submits that the applicant will be satisfied if the respondents are directed to decide the representation in a time bound manner.
7. We have considered the matter and we are of the view that natural justice will be met if the respondents are directed to decide the representation dated 15.07.2020 (Annexure A-5).
8. Resultantly, the competent authority of the respondents are directed to decide the representation dated 15.07.2020 (Annexure A-5), if not already decided within a period of four weeks from the date of receipt of a certified copy of this order.
9. Needless to say that the final order should be reasoned and speaking one and the respondents shall also meet with all the contentions raised in the representation before deciding the matter finally.
10. With these observations the Original Application is finally disposed of at the admission stage itself.

**(Naini Jayaseelan)**  
**Administrative Member**  
rn

**(Ramesh Singh Thakur)**  
**Judicial Member**